

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 1819
TO BE ANSWERED ON 27.07.2022**

FIR SYSTEM IN RAILWAY NETWORK

†1819. SHRI ANIL FIROJIYA:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the FIR system is required for Railway network and if so, the details thereof;**
- (b) whether any concrete measures are being taken to make train journey safer;**
- (c) if so, the details thereof;**
- (d) whether the desired objective of RPF should be zero tolerance; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI ASHWINI VAISHNAW)**

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 1819 BY SHRI ANIL FIROJIYA TO BE ANSWERED IN LOK SABHA ON 27.07.2022 REGARDING FIR SYSTEM IN RAILWAY NETWORK

(a) to (e) : 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, as such, State Governments are responsible for prevention, detection, registration and investigation of crime and maintaining law and order etc. on Railways through their law enforcement agencies viz. Government Railway Police (GRP)/District Police. However, Railway Protection Force (RPF) supplements the efforts of GRP/District Police to provide better protection and security of passenger area and passengers and for matters connected therewith.

Different States have different mechanisms for lodging of FIR and registration of crime. However, to facilitate travelling passengers, who need to report a crime in running trains, First Information Report (FIR) forms are available with TTE, Guard and RPF/GRP train escorting staff. The passengers desirous to report a crime may fill up the FIR form and hand it over to one of the said officials for registration of the case at the next Police Station irrespective of the jurisdiction for taking subsequent action. If the place of occurrence does not fall in the jurisdiction of Police stations where FIR is lodged, the case is registered under Zero FIR and transferred to the concerned Government Railway Police Station/Police station of local police having jurisdiction. Further course of action is taken by the Police as per extant legal provisions.

In order to ensure safe and secure journey to passengers, following steps are being taken by the railways in coordination with GRP:-

- 1. On vulnerable and identified routes/sections, trains are escorted by Railway Protection Force in addition to trains escorted by Government Railway Police of different States daily.**

- 2. For immediate assistance passengers can make complaint on Rail Madad Portal directly or through Helpline Number 139 (integrated with National Emergency No. 112).**
- 3. Through various social media platforms viz. twitter, facebook etc., Railways are in regular touch with passengers to address their security concerns.**
- 4. Frequent announcements are made through Public Address System to educate passengers to take precautions against theft, snatching, drugging etc.**
- 5. Surveillance is kept through CCTV cameras provided in 5882 coaches in trains and 861 Railway stations for enhanced security of passengers.**
- 6. Under 'Meri Saheli' initiative, focused attention has been provided for safety and security of lady passengers travelling alone by long distance trains for their entire journey i.e. from originating station to destination station.**
- 7. Zonal railways have been instructed for deployment of proper combined strength of male & female RPF/RPSF personnel in train escort parties, to the extent possible.**
- 8. Emergency Talk Back System and Closed Circuit Television Surveillance Cameras have been provided in ladies compartments/coaches of all newly manufactured Electrical Multiple Unit (EMU) and Air-conditioned rakes of Kolkata Metro. Flasher lights have also been provided in ladies coaches in EMU rakes in some zonal railways.**
- 9. Drives are conducted against entry of male passengers into the compartments reserved for ladies.**

10. State Level Security Committee of Railways (SLSCR) have been constituted for all State/Union Territories under the Chairmanship of respective Director General of Police/Commissioner of States/Union Territories for regular monitoring and review of security arrangements of the Railways.

Further, close liaison is made by Railways with the State Police/GRP authorities at all levels for prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains. Therefore, sincere efforts are undertaken by Indian Railways to make the journey safe for travelling passengers.
